

CENTRAL ADMINISTRATIVE TRIBUNAL LUCNOW BENCH LUCKNOW.

ORIGINAL APPLICATION NO: 95/2006

Lucknow this, the 29th day of September, 2006.

HON'BLE MR. JUSTICE KHEM KARAN, VICE CHAIRMAN

Amar Jeet singh Bakshi,
Son of Late S.S. Bakshi, aged about 66 years
Resident of 279/76 Pan Dariba, Charbagh Lucknow.

Applicant.

By Advocate Shri K.P. Srivastava.

Versus

1. Union of India,
through the Secretary Railway Board,
Rail Bhawan, New Delhi.
2. Secretary, Railway Board,
Rail Bhawan, New Delhi.
3. General Manager,
Northern Railway, Baroda House,
New Delhi.
4. Medical Director,
Northern Railway, Baroda House,
New Delhi.
5. Chief Medical Superintendent,
Northern Railway, Charbagh, Lucknow.

Respondents.

By Advocate Shri S. M. S. Saxena.

Order (Oral)

By Hon. Mr. Justice Khem Karan Vice Chairman.

Heard Shri K.P. Srivastava. appearing for the applicant and Shri S.M. S. Saxena appearing for the respondents.

2. The applicant has come with the prayer to quash the order of Orthopedic Surgeon as contained in Annexure A-5 and to direct the respondents to reimburse the medical expenses incurred in the treatment of his wife together with interest @ Rs. 18% per annum w.e.f.

12.2.2005.

3. He is a retired Senior Section Engineer of Northern Railway, Lucknow. On 29.1.2005 his wife met an accident had to be hospitalized in a nearby Hospital, St. Joseph Hospital, Gomti Nagar Lucknow and when he preferred reimbursement bill to the tune of Rs. 1,39,902/-, the same was not cleared. He says when he wrote to the CMS intimating him about the accident and treatment in the said hospital, Orthopedic Surgeon noted thereon, on 29.3.2005 (Annexure A-1) that such treatment could have been given in Railway hospital.

4. The copy of reimbursement claim is attached to Annexure A-5. It appears that no orders have been passed thereon, inspite of representations dated 8.7.2005 (Annexure A-7) . Shri Saxena, agrees that the authority concerned may be asked to pass speaking orders as regards that claim and on Annexure A-7.

5. This O.A. is finally disposed of with a direction to the Respondent No. 5, to consider and dispose of the applicant's representation dated 8.7.2005 regarding medical reimbursement in accordance with rules, within a period of 2 months from the date a certified copy of this order together with the copy of said representation together with the copy of the reimbursement bill is produced before him. No order as to costs.

C. J. M. 24.9.06
(Khem Karan)
Vice Chairman